

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 51 OF 2022 (SZ)

IN THE MATTER OF:

Narayana Satyanarayana Reddy
R/o.Suryapet District

.... Applicant

Versus

District Collector, Suryapet District
& Others

.... Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad

Date: 06-01-2023.

ADDITIONAL REPORT DATED 04-01-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD (R2) IN OA No. 51 OF 2022 FILED BY SRI NARAYANA SATYANARAYAN REDDY, BATTUVANIKUNTA (V), NEREDUCHERLA (M), SURYAPET DISTRICT.

It is to submit that the Nereducherla Municipality has applied for Consent for Establishment (CFE) for establishment of Municipal Solid Waste (MSW) Processing facility to TSPCB on 08.07.2022. The application was placed before the CFE Committee meeting of the Board held on 08.09.2022. Based on the recommendations of the CFE Committee, the Board issued Consent for Establishment (CFE) order of the Board vide order dt.17.10.2022 for establishing a Solid Waste Management Facility comprising of Compost Shed and Dry Resource Collection Centre (**Annexure – I**).

Subsequently, M/s. Nereducherla Municipality, Nereducherla, Suryapet District has also applied for Consent for Establishment (CFE) of the Board on 27.09.2022 for Remediation and Reclamation of Existing Dump Sites through Bio Mining located in Nereducherla town, Suryapet District. The application was placed before the CFE Committee meeting of the Board held on 12.12.2022. Based on the recommendations of the CFE Committee, the Board issued Consent for Establishment (CFE) order of the Board vide order dt.14.12.2022 to set up facility for Bioremediation and Bio mining of Legacy Waste (**Annexure – II**).

Place: Hyderabad.

Date: 04 -01-2023


04/01/2023
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.



(2)

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN. A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
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Website: www.tspcb.cgg.gov.in

ANNEXURE - I

CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No.06/TSPCB/CFE/SWM/NLG/HO/2022

Dt.17.10.2022

Sub: TSPCB - CFE - M/s. Nereducherla Municipality, Solid Waste Management Facility, Sy.No. 453, Battuvanikunta (V), Nereducherla (M), Suryapet District - Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref:

1. CFE Application submitted through OCMMS on 08.07.2022.
2. RO, Nalgonda verification report dated 23.08.2022.
3. Minutes of the CFE&CFO Committee meeting held on 08.09.2022.
4. Clarification from the facility on 17.10.2022.

1. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for Establishing Solid Waste Management Facility, comprising of Compost Shed and Dry Resource Collection Centre with a cost of Rs.10.0 Lakhs.

The facility consists of:

Sl. No.	Name of the Products and By-products	Capacity
1.	Solid Waste Management (Composting of Wet Waste and Segregation of Dry Waste) processing facility.	5.0 TPD

2. As per the application, the above facility is to be located at Sy.No. 453, Battuvanikunta (V), Nereducherla (M), Suryapet District with a total area of Acres 2.24 Guntas. Battuvanikunta village at a distance of about 93 meters away from the proposed site towards North directions.
3. In the reference 2nd cited, the Environmental Engineer, Regional Office, Nalgonda, T.S.Pollution Control Board reported that the above site was inspected on 22.08.2022 and observed that the site is surrounded by:

North : Cart Road followed by open lands followed by Battuvanikunta.
South : Agricultural Lands.
East : Agricultural Lands.
West : Cart Road followed by Agricultural lands.

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4. The Board, after careful scrutiny of the application and verification report of the Regional Officer and after examining in the CFE&CFO Committee meeting held on 08.09.2022, hereby issues **CONSENT FOR ESTABLISHMENT** to your facility under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act 1981 and the rules made there under. **This order is issued to the facility as mentioned at Para (1) only.**
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To,
The Commissioner,
M/s. Nereducherla Municipality,
Solid Waste Management Facility,
Sy.No. 453, Battuvanikunta (V),
Nereducherla (M), Suryapet District.

// T.C.F.B.O//


Senior Environmental Engineer
(Unit-III)

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SCHEDULE - A

1. Half yearly progress report on facility implementation shall be submitted to the RO, TSPCB.
2. The facility shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the facility premises at a conspicuous place for the information of the inspecting officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
6. Good housekeeping shall be maintained.
7. The rules and regulations notified by Ministry of Law and Justice, Govt, regarding the Public Liability Insurance Act, 1991 shall be followed.
8. **This order is valid for period of 5 years from the date of issue**

SCHEDULE - B

Water:

1. The source of water is Ground Water. The maximum water consumption shall not exceed the following:

Sl.No.	Purpose	Quantity (KLD)
1.	Greenbelt	4.0
2.	Domestic	1.0
	Total	5.0 KLD

2. The maximum waste water generation shall not exceed the following:

Sl.No.	Purpose	Quantity (KLD)	Mode of final disposal
1.	Domestic	0.8 KLD	Septic tank followed by soak pit.

3. The facility shall provide a system for collection of leachate and surface water run-off into lined drains and treat them properly.
4. In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10⁻⁷ cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off.
5. Composting shall be carried out in the closed shed so as to avoid odour nuisance to the surrounding area.

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Air:

6. The facility shall lay internal cement concrete roads for movements of vehicles within the processing facility.
7. The proponent shall provide G.I. sheets covering for the belt conveyor and also install adequate dust suppression equipment at all around the stockpiles.
8. The proponent shall take adequate measures to control self ignition of municipal solid waste.
9. The facility shall transport the MSW in closed vehicles only and ensure that there is no spillage of MSW during transportation.
10. The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility.
11. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
12. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 65 dB(A) during day time and 55 dB(A) during night time.
13. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
14. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.

Solid / Hazardous Waste:

15. The facility shall comply with the following:

Sl. No.	Description of the Solid Waste	Quantity	Disposal
1	Solid Waste Generation	5.0 TPD	Wet waste for Vermi-composting and dry waste disposed to recyclers.
2	Inert waste	---	M/s. Hyderabad Integrated Municipal Solid Waste Ltd., Jawaharnagar Village, Mandal, Medhcal-Malkajgiri District for processing.
3	Dry Waste, DRCCs	---	Authorized Recyclers.

16. The facility shall transport the municipal solid waste in the vehicles covered with tarpaulin sheets.

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17. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-Waste shall be disposed to authorized recycling units. The organic waste shall be composted.
18. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the facility site.
19. **The facility shall take the authorization under Rule-16(1)(c) of the Solid Waste Management Rules, 2016.**

Other Conditions:

20. **The facility shall maintain buffer zone on all the sides as committed and develop green belt of 5 to 8 mtrs width with tall growing trees.**
21. Thick Green belt shall be developed along the boundary of the facility in 33% area as committed. Green belt development shall be started along with the construction activity. The facility shall not disturb the existing greenbelt provided.
22. The facility shall take proper measures for control of odour nuisance. In case persistent odour exists, the facility should go for alternate site.
23. The facility shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
24. The facility shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board
25. The facility shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
28. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To,
The Commissioner,
M/s. Nereducherla Municipality,
Solid Waste Management Facility,
Sy.No. 453, Battuvanikunta (V),
Nereducherla (M), Suryapet District.

// T.C.F.B.O//

M. Prasad
17/10/2022
Senior Environmental Engineer
(Unit-III)



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

ANNEXURE - II



CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No. NLG-1376/PCB/ZO/RCP/CFE -220124080213

Date: 14.12.2022.

Sub: TSPCB-ZO-RCP-CONSENT FOR ESTABLISHMENT (CFE) - M/s. Nereducherla Municipality, Municipal Commissioner Office, Nereducherla for Remediation and Reclamation of Existing Municipal Dump Sites 1 & 2 through Bio Mining located Nereducherla(M), Suryapet District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

Ref: 1. Facility's CFE application received through TSOCMMS online portal on 27.09.2022 at TSPCB, Regional Office, Nalgonda.
2. TSPCB, Regional Office, Nalgonda verification report received on 02.12.2022.
3. CFE Committee meeting held on 12.12.2022 at TSPCB, Zonal Office, R.C.Puram.

* * *

I. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up facility for Bioremediation and Bio mining of Legacy Waste in Municipal Dump Yard with production capacities as mentioned below, with a proposed project cost of **Rs.30 Lakhs (Rupees Thirty Lakhs only)**.

Sl. No.	Name of the Products and By-products / Activity	Capacity
1.	Bio Mining of Legacy Waste	1000 Tons/Day
	By Product	
2	Refuse derived fuel	

- II. As per the application, the above activity is to be located at Nereducherla(M), Suryapet District.
- III. The above site was inspected by Environmental Engineer & Asst. Environmental Scientist-II, T.S.Pollution Control Board, Regional Office, Nalgonda on 25.11.2022 and found that the industry is surrounded by **North:** Agricultural lands; **South:** Agricultural lands; **East:** Vaikuntadhamam (Burial ground); **West:** Agricultural lands.
- IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nalgonda, recommendation by the CFE Committee meeting held on 12.12.2022 at TSPCB, Zonal Office, RCPuram, hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
- VI. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To

M/s. Nereducherla Municipality, Municipal Commissioner Office,
Nereducherla for Remediation and Reclamation of
Existing Municipal Dump Sites 1 & 2
through Bio Mining located
Nereducherla (M), Suryapet District.

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda with a direction to pursue with facility for payment of balance consent fee of Rs.4,000/- immediately.

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SCHEDULE - A

1. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
2. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
3. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability
4. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
5. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities:

SLNo.	Purpose	Total Consumption
1.	Process (Dust Suppression)	1.0 KLD
2.	Domestic	0.675 KLD
	Total	1.675 KLD

3. The maximum waste water generation (KLD) shall not exceed the following:

SLNo.	Wastewater generation	Total Wastewater generation
1.	Domestic	0.5 KLD
	Total	0.5 KLD

Effluent source	Quantity	Standards to be complied	Mode of final disposal
Domestic effluents	0.5 KLD	--	Septic tank followed by soak pit.

4. The facility shall provide a system for collection of leachate and surface water run-off into lined drains and treat them properly.
5. Composting shall be carried out in the closed shed so as to avoid odour nuisance to the surrounding area.
6. The facility shall carryout bio-mining of legacy waste as per the guidelines of CPCB.
7. The facility shall carryout treatment of legacy waste by windrow method as committed.
8. The facility shall dispose the compost to Agricultural Department as committed, RDF to Cement Units and Other recyclables to recyclers as committed.

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9. The facility shall maintain the records of the Compost generated & disposed, RDF generated & disposed to Cement units, Recyclables generated & disposed and Inerts generated & disposed.
10. The facility shall submit the monthly returns to Regional Office, Sangareddy on monthly basis.
11. The facility shall lay proper internal roads for movements of vehicles within the processing facility.
12. The facility shall provide G.I. sheets covering for the belt conveyor and also install adequate dust suppression equipment all around the stockpiles.
13. The facility shall take adequate measures to control self ignition of municipal solid waste.
14. The facility shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
15. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 65 dB(A) during day time and 55 dB(A) during night time.
16. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
17. The facility shall comply with the following:

Sl. No.	Description of the Solid Waste	Quantity	Disposal
1	Inert waste	--	Shall be disposed in low lying area.

18. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the facility site.
19. **The facility shall take the authorization under Rule-16(1)(c) of the Solid Waste Management Rules, 2016.**
20. The facility shall maintain buffer zone on all the sides and develop green belt with tall growing trees.
21. The facility shall take proper measures for control of odour nuisance.
22. **The facility shall implement the CPCB guidelines for disposal of legacy waste.**
23. The facility shall obtain necessary permissions for the proposed activity, from the other concerned Government departments / concerned authorities.
24. The facility shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
25. The facility shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
28. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Nereducherla Municipality, Municipal Commissioner Office,
 Nereducherla for Remediation and Reclamation of
 Existing Municipal Dump Sites 1 & 2
 through Bio Mining located
 Nereducherla (M), Suryapet District.**

